

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

**O.A.NO./** 156/93  
~~EXXNO.~~

DATE OF DECISION : 05/10/99

Shri K.O.Varughese \_\_\_\_\_ Petitioner

Mr.B.B.Gogia \_\_\_\_\_ Advocate for the Petitioner [s]  
Versus

Union of India & Ors. \_\_\_\_\_ Respondent

Mr.N.S.Shevde \_\_\_\_\_ Advocate for the Respondent [s]

## CORAM

The Hon'ble Mr. V.Radhakrishnan : Member (A)

The Hon'ble Mr. A.S.Sanghavi : Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri K.O.Varughese,  
Opp. Prabhat Solvent,  
Jamnagar Road,  
Madhapur,  
Rajkot.

.....  
Applicant.

( Advocate : Mr.B.B.Gogia )

VERSUS

1. Union of India  
Owing & Representing  
Western Railway  
Through :  
General Manager,  
Western Railway,  
Churchgate,  
Bombay : 400 020.

2. Divisional Railway Manager,  
Western Railway,  
Rajkot Division,  
Kothi Compound,  
Rajkot : 360 001. ....

Respondents.

( Advocate : Mr.N.S.Shevde )

ORAL ORDER

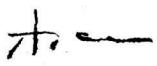
O.A./156/93

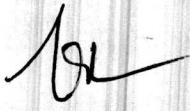
DATE : 05/10/99

Per : Hon'ble Shri V.Radhakrishnan : Member (A)

Heard Mr.Gogia counsel for the applicant and Mr.Shevde counsel for the respondents.

Mr.B.B.Gogia counsel for the applicant states that the applicant has expired. As such O.A abates. Hence O.A stands disposed of accordingly.

  
( A.S.Sanghavi )  
Member (J)

  
( V.Radhakrishnan )  
Member (A)

CENTRAL ADMINISTRATIVE TRIBUNAL, DE LHI

Application No. 007126193

of 19

Transfer application No.

Old Write Pet. No. ....

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated: 14/10/86

Countersigned.

Section Officer/Court Officer.

P. S. J. S. S. S.

10/10/86

Signature of the Dealing Assistant.

MGIPRRND—17 CAT/86—T. S. App.—30-10-1986—150 Pads.

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD

CAUSE TITLE O.A. / 156/93

NAME OF THE PARTIES K O Varghese  
VERSUS

U.O.I. & ORS.

SR.NO.	DESCRIPTION OF DOCUMENTS	PAGE
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02.	Reply	17 to 22
3.	Rejoinder	23 to 25
4.	Sec. Rejoinder orderd Oct. 5/10/88	26 to 27 (2 pages)